

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-967(PB)/2018**

**IN THE MATTER OF:**

SGM Webtech Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Boulevard Projects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 01.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Abhishek Anand, Mr. Ishaan Dhingra, Advs.  
in I.A. No. 6039/2022 and I.A. No. 1058/2022  
Mr. Ilesh Shukla and Mr. Chetan Sharma, Advs.  
in IA No. 1262/2023

For the SRA : Mr. Raunak Dhillon, Ms. Madhavi Khanna, Mr.  
Nihaad Dewan, Mr. Sanjeev, Advs.

For the Discharge RP : Mr. Pankaj Agarwal, Mr. Shashwat Srivastava,  
Advs.

For the Respondent : Mr. Siddharth Shankar Dev, Adv. in IA-  
4775/2020 for R-11, R-12 and R-13.

For the Acreage : Ms. Shivambika Sinha, Ms. Nimita Kaul, Mr.  
Properties Private Gurveer Lally, Advs.  
Ltd.

**ORDER**

Ld. Counsel Mr. Pankaj Agarwal appeared on behalf of the Discharged RP and now Monitoring Professional (MP), and stated that the resolution plan approval order dated 27.02.2023 is challenged before the Hon'ble NCLAT. The Ld. Counsel, therefore, seeks some time to prosecute the pending application.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 23.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**